

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:3268
ANSWERED ON:30.08.2013
QUOTA FOR MEDICAL SEATS
Mishra Shri Mahabal

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) the policy/norms laid down by the Government/Medical Council of India (MCI) in respect of reservation of medical seats for admission into MBBS and PG courses under the central and State quota in the country;
- (b) whether a few cases of violation of the quota policy for admission in various medical courses in certain colleges including Delhi University and Guru Gobind Singh Indraprastha University in Delhi have been reported in the country;
- (c) if so, the details thereof; and
- (d) the corrective action taken/proposed by the Government/MCI in this regard?

Answer

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABIAZAD)

(a): The following reservation quota is prescribed for admission to undergraduate and postgraduate medical courses under the All India Quota and central Government institutions:

i. Scheduled Castes - 15%

ii. Scheduled Tribes - 7.5%

iii. Other Backward Classes - 27% (only in central Government Institutions/ Universities). The benefit of reservation can be extended only to the OBCs included in the Central List and the implementation of reservations for OBCs has to be without any change in the seats available for Unreserved category.

Further, the regulations of Medical Council of India's (MCI) provides that for both PG and UG, 3% seats of the annual sanctioned intake capacity shall be filled up by candidates with locomotors disability of lower limbs between 50% to 70% and in case the quota remains unfilled on account of unavailability of such candidates then such unfilled seats shall be filled by candidates with locomotors disability of lower limbs between 40% to 50%.

(b) & (c): No specific case has been reported to this Ministry by Delhi University and Guru Gobind Singh Indraprastha University.

(d) Does not arise.